

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI

O.A.1393/96

This the 31st day of January, 1997.

HON'BLE SHRI S.R. ADIGE, MEMBER(A).

HON'BLE DR. A. VEDAVALLI, MEMBER(J).

Sh. Subhash Chand,  
S/o Sh.T.R. Nagar,  
R/o No.C-II/11,  
Madangir,  
New Delhi-110062. .... Applicant.  
(By Advocate Sh.S.M.Rattanpaul)

VOREUS

1. Union of India through  
Secretary Department of  
Youth Affairs and Sports,  
Ministry of Human Resource Development,  
Room No.102, C.Wing,  
Shastri Nagar,  
New Delhi-110001.
2. Dy. Secretary(A) Department of  
Youth Affairs and Sports,  
Ministry of Human Resource Development,  
Room No.510, C.Wing,  
Shastri Nagar,  
New Delhi.
3. Under Secretary(A) Department of  
Youth Affairs and Sports,  
Ministry of Human Resource Development,  
Room No.4-G, C.Wing,  
Shastri Nagar,  
New Delhi. .... Respondents.  
(By Advocate Shri Madhav Paniker)

ORDER(Oral)

By Hon'ble Shri S.R. Adige, Member(A),

Heard.

2. Shri Madhav Paniker alongwith departmental representative Shri Jai Prakash, S.O., Department of Youth Affairs and Sports, states that the respondents would have no objection in re-engaging the applicant as Safai Kramchari with immediate effect.
3. We direct accordingly, Thereafter it will be open to the applicant to work out his rights for granting him temporary status and regularisation, in accordance with extant rules and instructions on the subject.

*A. Vedavalli*  
(DR. A. VEDAVALLI)  
MEMBER(J)

*S. R. Adige*  
(S. R. ADIGE)  
MEMBER(A)